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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 1255/96.

Dt. of Decision : 10-4-97.

V.Sundara Babu

.. Applicant.

Vs

1. The Controller General of Defence,  
Accounts, RK Puram, New Delhi.
2. The Controller of Defence - Accounts,  
Sec'bad.
3. The Joint Controller of Defence-  
Accounts, PAO(ORS), EME, Sec'bad. .. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.V.Vined Kumar, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Vinod Kumar, learned counsel for the respondents.

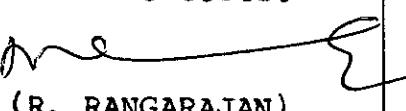
2. This OA is filed praying for a direction for payment of arrears consequent on stepping up of pay of the applicant on par with his junior Mr.R.R.Kaimal S.O(A) A/c.No.8309531 from 23-04-87 to 31-8-90.

3. It is stated that the pay of the applicant has been stepped up on par with his junior Mr.R.R.Kaimal. His arrears for the period from 23-04-87 to 31-08-90 was denied to him. Hence, he has filed this OA with the prayer as above.

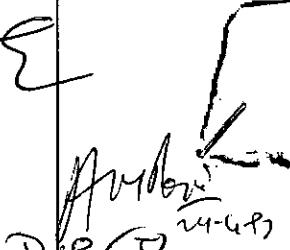
4. A reply has been filed in this OA. In para-3 of the reply it is stated that the applicant has not exhausted all departmental remedies available to him before approaching this Tribunal. It is further stated in the reply that the applicant had failed to give a representation requesting to refer ~~to~~ his case for perusal of the Government. In view of the above averments in the reply, the learned counsel for the applicant submitted that he will now submit a representation to the ~~authorities~~ <sup>authorities</sup> as ~~decided~~ by the department and in case he fails to get any satisfactory remedy from them he will approach this Tribunal thereafter.

5. In view of the above submission, the OA is disposed of as withdrawn with liberty to the applicant to file a representation in accordance with the rule to the concerned authorities. Liberty is also given to the applicant to approach this Tribunal in case he feels that justice is not done to him.

6. The OA is disposed of as above. No costs.

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 10th April 1997.  
(Dictated in the Open Court)

  
D.R.C.J 24-4-97

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## Copy to:

1. The Controller General of Defence Accounts, R.K.Puram, New Delhi.
2. The Controller of Defence Accounts, Secunderabad.
3. The Joint Controller of Defence Accounts, PAO(ORS), EME, Secunderabad.
4. One copy to Mr.K.Venkateswara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Vinod Kumar, Addl. GSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

FORM NO. 21.  
( Sec. Rule 114.)  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH. HYDERABAD.

O.A/ ~~T~~ ..... 1956 ..... 1956

..... A. Veerach ..... Applicant (s)  
Versus  
..... The Chief P.M.C. As. H. S. and .....  
..... Respondents (s)

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Certified that the file is complete  
in all respects.

Signature of Dealing Hand.

(In record section)

3/9/98  
3/9/99.

Signature of S. O.